

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 192/TT/2022

Date: 22.7.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period determination of transmission tariff for the 2019-24 tariff period for Asset 1- 11 Nos. of Central Sector Communication Links and Asset 2- 1 No. of Central Sector Communication Links under project- "Fibre Optic Communication system in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links in the North Eastern Region."

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022 :

2019-24 period

- a) Details of asset covered under the scheme.
- b) Whether the assets under the scheme are upgraded or replaced? If so, submit the details of upgraded/replaced assets and also new assets and the petitions in which tariff is granted/claimed for all the assets.
- c) Detailed justification for capital cost as approved in FR and estimated completion cost for both the assets.
- d) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission asset.
- e) Soft copy of IDC statement (in .xlsx format) for the transmission asset.

- f) Provide Management Certificate for the assets for the period of 2019-24
- g) Details of actual equity infused for the ACE claimed.
- h) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.

Forms

- a) Form-13 (Details of Initial Spares discharge)
 - b) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
 - c) Details of reasons for time over-run and correspondence exchanged, if any, chronology of the time over-run along with documents in the format as per Annexure-II.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
 3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						